

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member
&
Sh. M. Balaganesh, Accountant Member**

ITA No. 163/Agr./2019 : Asstt. Year: 2014-15

M/s Kamadgiri Enterprises, RuiKiMandi, Morena, Madhya Pradesh-476001	Vs	PCIT, Gwalior, Madhya Pradesh-474001
(APPELLANT)		(RESPONDENT)
PAN No. AAHFK8243L		

**Assessee by : Sh. Rajendra Sharma, Adv.
Revenue by : Sh. Sukesh Kumar Jain, CIT-DR**

Date of Hearing: 03.02.2025	Date of Pronouncement: 03.02.2025
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ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for Assessment Year 2014-15, arises against the PCIT, Gwalior's order dated 28.03.2019, in proceedings u/s 263 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.
3. It emerges during the course of hearing that the assessee is stated to have filed application under the "Direct Tax Vivad Se Vishwas Scheme, 2024" and has already submitted Form 1 & 2 and Form 5 thereunder has been issued by the prescribed authority.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 03/02/2025.

Sd/-
(M. Balaganesh)
Accountant Member

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 03/02/2025

Subodh Kumar, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR